

कर्मचारियों की और जो मुसाफिर स्टेशनों पर आते हैं उनकी सुरक्षा हो सके ?

अध्यक्ष महोदय : यह तो बार बार पूछा जा रहा है ।

श्री व्. बि० मेहरोत्रा : क्या माननीय मंत्री महोदय बताने को कृपा करेंगे कि यह रेलों में लूटमार और डकैती में लोगों का माल चला जाता है क्या उसका कोई कम्पेन्सेशन देने को भी योजना है ?

श्री शाहनवाज खां : उस माल को तलाश करने का प्रयत्न किया जाता है ।

श्री विभूति मिश्र : जो माल रेलवे द्वारा भेजा जाता है अगर वह गुम हो जाता है तो उसके लिए रेलवे कम्पेन्सेशन देती है । मैं जानना चाहता हूँ कि रेलों में जो इस प्रकार की घटनाओं के फलस्वरूप लोगों का माल चला जाता है उसके लिए रेलवे जिम्मेवार है या नहीं ?

अध्यक्ष महोदय : यह तो कानूनी बात है ।

Shri Priya Gupta: May I know whether any attempt is made to get the power of the Railway Protection Force increased to the extent that the powers of the State Police may be conferred on them, failing which it should be wound up and there should be only one force? This hackneyed subject of transferring cases to the State police is not necessary.

Mr. Speaker: That is too wide a question. (Interruption).

श्री ज० ब० सिंह : क्या केन्द्रीय सरकार की तरफ से कोई ऐमो स्कीम बनाई जा रही है कि रेलवे पुलिस के साथ ट्रेन में यह जो डिटेक्टिव्स आपॉर्न दिल्ली और कलकत्ते में रवे हैं, इन डिटेक्टिव्स का कोई ग्रुप भी उनके साथ जोड़ना चाहते हैं ताकि ऐसे जो वाक्यात हों उन की जांच कर सकें और उन का पता लगा सकें ताकि सरकार उन पर कोई ऐक्शन ले ?

श्री शाहनवाज खां : प्लेन क्लोद्स सी० आई० डी० अभी भी जिस तरीके से माननीय सदस्य ने कहा है, उसी तरीके से काम कर रहा है । माननीय सदस्य ने इस में कोई नया मुझाव नहीं दिया है । काम उसी तरीके से हो रहा है ।

Sanctioning of Railway crossings

*1050. **Shri Koya:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware of the inconveniences and hardships caused to the public because of delay on the part of the Railway authorities in sanctioning new Railway crossings; and

(b) whether Government are considering simplification of the procedure in view of the fact that a large number of new roads are being constructed in the villages and their work is retarded due to this delay?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) & (b). With a view to minimise delays in providing new level crossings where required, a simplified procedure was evolved in 1956 and all State Governments advised. There is no delay on the part of the Railways in carrying out the work, where the State Governments comply with the procedure and accept the financial liability.

Delays in most cases, have been due to the State Governments or road authorities concerned not readily accepting the financial liabilities for such new level crossings as required under the extant rules.

Shri Koya: Does the Government intend to decentralise this matter and give powers to the officers there in the districts?

Shri S. V. Ramaswamy: The procedure is this. Whenever the Executive Engineer of the Public Works Department of the State Government thinks that there should be a level-

crossing in a particular area, he need only write to the Divisional Superintendent of the area and deposit Rs. 2,000 for having the estimated and the plans made ready. Thereafter the Divisional Superintendent or the Engineer concerned would forward the estimates and plans to the administration and the administration will, in its turn, correspond with the Secretary of the Public Works Department of the State concerned. And, if they accept the liability, the matter will be proceeded with immediately.

Shri Heda: Where the trains pass through the towns, what is the arrangement for the overbridge for the passengers?

Shri S. V. Ramaswamy: That also has been laid down. The liability of the railways is only over the railway property. The task is laid upon either the Ministry of Transport and Communications if it is a National Highway or the State Government if it is a State Highway, to build up the approach roads. Linking up the approach roads by a bridge over the railway track is the duty of the railways.

Shri Heda: I am not referring to the vehicular overbridge; I was talking of the overbridge for the passengers.

Shri S. V. Ramaswamy: The passenger foot-overbridge is the liability of the railways.

श्री रामसेवक यादव : यह जो आये दिन लेवल क्रॉसिंग पर दृर्घटनाएं होती रहती हैं तो क्या रेल मंत्रालय अपना यह कर्तव्य नहीं समझता कि राज्य सरकारों को लिख कि इस तरह की व्यवस्था वहां पर कराई जाय ?

Shri S. V. Ramaswamy: I could not follow the question.

Mr. Speaker: He wants to know whether it is not advisable to write to the State Governments that they should make arrangements for these approach roads?

Shri S. V. Ramaswamy: We have written to them.

Shri Warrior: May I know whether the Railway Ministry have intimated the Transport and Communications Ministry, as far as the construction of overbridges on the National Highways is concerned and that Ministry's aid is also sought in this matter?

Shri S. V. Ramaswamy: In fact, the circular is issued by the Ministry of Transport and Communications, who have the responsibility of the National Highways.

Shri Prabhat Kar: May I know whether it is a fact that in many cases, in spite of the request made by the people of the locality for railway crossing, it has not been attended to, even though, as already stated by the hon. Minister, it is the responsibility of the railway authorities, so far as foot overbridges are concerned?

Shri S. V. Ramaswamy: Foot overbridges in the railway premises will be put up as and when necessary, if it is felt that the request of the public is reasonable. As regards overbridges outside, I have already stated the position.

Cauvery Water to Madras City

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*1052. { **Dr. P. Srinivasan:**
Shri Paramasivan:
Shri Rajaram:
Shri Manoharan:
Shri Dharmalingam:

Will the Minister of Health be pleased to state:

(a) whether there is any proposal under consideration before Government to take Cauvery waters to Madras city to meet the acute shortage of drinking water supply there;

(b) if so, the estimated cost of the scheme and when it is going to be implemented;

(c) whether there are any other proposals besides the above under consideration; and